

years, taken together, have made an overall net profit. Of these who are likely to incur losses in 1981-82, the following could be mentioned:

- (1) Bengal Chemicals & Pharmaceuticals Ltd.
- (2) Bharat Process & Mechanical Engineers Ltd.
- (3) Cycle Corporation of India Ltd.
- (4) National Bicycle Corporation of India Ltd.
- (5) National Jute Manufacturing Corporation Ltd.

(b) The following remedial steps have been taken towards improving the operational efficiency of these enterprises:

(i) All the enterprises have been asked to prepare their action plan to increase production and improve the profitability in 1982-83;

(ii) detailed performance review is undertaken by the respective ministries at periodic intervals covering the various aspects of production, capacity utilisation, operational parameters, etc. Steps are taken to improve the performance based on the outcome of such performance reviews.

Number of Colour T.V. sets imported as gift

4146. SHRI K. A. RAJAN: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have permitted the import of colour T.V. sets as gift from friends and relatives abroad under open general licence; and

(b) if so, the number of T.V. sets imported so far under this scheme?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

Taken over during 1981-82.

Incorporated as Government Company on 14-10-1980.

Taken over on 25-9-1980.

Taken over on 25-10-1980.

Incorporated as Government Company on 3-6-1980 to take over 6 nationalised jute mills.

(b) This information is not readily available and will have to be collected from various Customs houses.

Trusts Exempted from Income-Tax

4147. SHRI ANANTHA RAMULU MALLU: Will the Minister of FINANCE be pleased to state:

(a) the number of public and private trusts established during the last two years in the country, State-wise, which have been exempted from the Income-tax;

(b) the names and addresses along with their locations; and

(c) the details regarding their annual income?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) to (c). Private trusts are not eligible for exemption from income-tax. Income derived from property held under trust wholly for charitable or religious purpose is entitled to exemption u/s 11 of the Income-tax Act, 1961. Subject to the requirements of sections 11 to 13 being fulfilled. In a generality of cases, the first accounting year for trusts established during 1980-81 would be 1981-82 relevant to the assessment year 1982-83. Similarly trusts established during 1981-82 will have their first accounting year as 1982-83 and first assessment year 1983-84.

Exemption from income-tax is to be given by the Income Tax Officer in regular assessment proceedings annually on the basis of return filed by a trust. Assessment is completed after the Income Tax Officer goes into the satisfaction of the aforesaid provisions of law. The assessment year in vogue is 1982-83. In a very large number of trusts established during 1980-81, the first assessment would not have even been completed. In trusts established in 1981-82, the return of income for the first assessment year would not even be due.

Trusts and institutions which are notified by the Central Government in terms of section 10(23C) (iv)/(v) of the Income-tax Act, 1961 are exempt from income-tax till the validity of the notification expires.

The number of such institutions/trusts which have been established during the financial year 1980-81 and 1981-82 and which have been notified by the Central Government under section 10(23C) (iv)/(v) of the Income-tax Act, 1961 is five. The names and addresses of these alongwith their locations are as under:

1. Sanjay Gandhi Memorial Trust, 12, Willingdon Crescent, New Delhi.

2. Akhil Bhartiya Anusuchit-jati Parishad, 134, North Avenue, New Delhi.

3. India Islamic Cultural Centre, 8931, Naya Mohalla, Pul Bangash, Delhi.

4. Rajasthan Police Personnel Welfare Trust, Police Headquarters, Jaipur.

5. Tripura Relief Committee, C/o Dr. A. V. Baliga Foundation, Link House, Bahadur Shah Zafar Marg, New Delhi.

Once the trusts are notified under section 10(23C)(iv)/(v) of the Income-tax Act, 1961, the question of their

filing return of income from which the details of their income can be ascertained does not arise.

Parking area at Delhi Airport

4148. SHRI H. N. NANJE GOWDA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government are aware that the parking area at the Delhi Airport is having very deep and long holes and is also in a dilapidated condition and thus it is impossible to take out vehicles; and

(b) if so, the steps taken by the Ministry to set right the parking area?

THE MINISTER OF STATE OF THE MINISTRIES OF CIVIL AVIATION AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): (a) and (b). Construction work is in progress to extend the car park in front of the International Arrival Block at Delhi airport to meet the requirements during the Asian Games. As a result of dumping of building material and movement of heavy vehicles the condition of the existing parking area has become dilapidated. This work will be completed early this month and the car park will be restored to good condition.

Trade gap with France

4149. SHRI B. D. SINGH:

SHRI RASHEED MASOOD:

SHRI RAJESH KUMAR SINGH:

Will the Minister of COMMERCE be pleased to state:

(a) whether there had been widening trade gap with France and there has been stagnation in India's exports to France whereas imports from that country have been on the increase;